

- (ii) G.S.R. No. 450 published in Gazette of India dated the 1st April, 1967.
- (iii) G.S.R. 451 published in Gazette of India dated the 1st April, 1967.
- (iv) G.S.R. 452 published in Gazette of India dated the 1st April, 1967.
- (v) G.S.R. 453 published in Gazette of India dated the 1st April, 1967.
- (vi) G.S.R. 463 published in Gazette of India dated the 30th March, 1967.
[Placed in Library] See No LT-255/67]

ANNUAL REPORT OF THE OIL AND NATURAL GAS COMMISSION FOR THE YEAR 1965-66, ETC.

Shri K. C Pant: On behalf of Shri Raghu Ramaiah, I beg to lay on the Table—

- (1) A copy of the Annual Report of the Oil and Natural Gas Commission for the year 1965-66, under sub-section (3) of section 23 of the Oil and Natural Gas Commission Act, 1950. [Placed in Library, See No. LT1256/67].
- (2) (i) A copy of the Annual Report of the Hindustan Antibiotics Limited, Pimpri, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
(ii) Review by the Government on the working of the above Company.
[Placed in Library See No. LT-257/67].
- (3) (1) A copy of the Annual Report of the Indian Oil Corporation Limited, Bombay, for

the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

- (ii) Review by the Government on the working of the above Corporation.
[Placed in Library See No. LT-258/67]
- (4) (i) A copy of the Annual Report of the Engineers India Limited, New Delhi, for the year 1965-66 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956
(ii) Review by the Government on the working of the above Company.
[Placed in Library See No LT-259/67]
- (5) (i) A copy of the Annual Report of the Pyrites and Chemicals Development Company Limited, for the year 1965-66 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
(ii) Review by the Government on the working of the above Company
[Placed in Library See No LT-260/67]
- (6) A copy of Certified Accounts of the Oil and Natural Gas Commission for the year 1965-66 together with the Audit Report thereon, under sub-section (4) of section 22 of the Oil and Natural Gas Commission Act, 1950. [Placed in Library See No. LT-261/67]